

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.1053/93

Date of decision: 30.07.1993.

Shri Nathilal Bharti

...Petitioner

Versus

Union of India through the
Secretary, Ministry of Railways,
Railway Board, New Delhi & Others

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. B.S. Hegde, Member (J)

For the petitioner

Shri H.P. Chakravorty,
Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

Heard. The case of the petitioner is that he appeared in the competitive examination for the post of Ticket Collector conducted by the respondents. He did not make the grade in the written test and was not called for the viva voce. The petitioner, however, believes that he had done extremely well in the examination and should have obtained 70 to 80% marks in the written examination. This is an issue for which the best judge is the executive authority who evaluates on competitive basis the answer books of all those who are eligible for the open competition test and who appeared therein. This is not a matter where the Tribunal can interfere. The learned counsel submits that the petitioner filed a representation with the respondents but they have not given any answer. The question of giving any answer in such cases does not arise as the petitioner admittedly failed to make the grade in the written examination. In the circumstances we do not consider that this application merits admission. Accordingly

the O.A. is dismissed at the admission stage itself without even issuing notice to the respondents. No costs.


(B.S. HEGDE)

MEMBER(J)


(I.K. RASGOTRA)

MEMBER(A)

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